

**(OPEN COURT)**

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH  
ALLAHABAD**

Dated this the 17<sup>th</sup> day of **March, 2021**.

**Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)**

Civil Misc. Restoration Application No. 330/01843/2019  
IN  
Original Application Number. 330/00549/2018.

(Om Prakash) O.P. Saxena, retired Assistant Land Control Inspector, S/o Late Sri Shyam Sunder Lal, Resident of Village and Post Mahava, District Kheri (Lakhimpur), U.P. Presently residing at HIG a-35, Kanti Road, Ashiyana Colony, Phase-1, Moradabad, District Moradabad.

.....Applicant.

**VE R S U S**

1. Union of India through Secretary, Railway Board, 241, Rail Bhawan, New Delhi.
2. The General Manager, Northern Railway, Baroda House, South Block, New Delhi.
3. The Divisional Railway Manager, Northern Railway, Moradabad.

.....Respondents

Advocate for the applicant : Shri Akash Khare (absent)  
Shri Hari Om Khare (absent)  
Advocate for the Respondents: Shri L.M. Singh

**O R D E R**

No one is present on behalf of the applicant, even in the revised call, to press this MA. The order sheet shows that even on previous date, no one was present on behalf of the applicant, even in the revised call. On 02.02.2021, this court had passed the following order: -

*“No one is present on behalf of the applicant even in the revised call.*

*Shri Lal Mani Singh, learned counsel for the respondents is present.*

*It is a restoration application pending since the year 2019. In the interest of justice, matter is adjourned for today. However, it is made clear that if no one appears on behalf of the applicant on the next date fixed, appropriate order shall be passed.*

*List on 17.03.2021.”*

2. In view of the aforesaid order, Civil Misc. Restoration Application No. 1843/2019 is dismissed in default and for want of prosecution.

**(Justice Vijay Lakshmi)  
Member- J.**

Anand...